



2026:AHC:21919

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 388 of 2026

Jitendra Kumar Singh

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harish Chandra, Pramod Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.

2. Instant writ petition has been filed, inter alia, seeking the following relief:-

"(i) Issue a writ order or direction in the nature of Mandamus directing the Respondent No. 3 i.e. the Additional District Magistrate (Finance/Revenue) Division Azamgarh to decide the Case No. 484 of 2023) Computerized Case No.20235415600000484 (Jitendra Kumar Singh Vs. State and others) Under Section 27(3) of Consolidation of Holding Act, 1953 as possible as with in short stipulated period."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.

4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.3 to decide the aforesaid case strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **six months** from the date of production of certified copy of this order.

5. With the aforesaid direction, this petition is finally **disposed of**.

February 2, 2026

vkg

(Dinesh Pathak,J.)